

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 23480-23482/2019

[Arising out of impugned final judgment and order dated 30-03-2018 in WA No. 14246/1984 13-02-2019 in SA No. 117/2019 08-03-2019 in SA No. 117/2019 passed by the High Court of Judicature at Allahabad]

RAMESH CHANDRA PANDEY

Petitioner(s)

VERSUS

CENTRAL BANK OF INDIA & ORS.

Respondent(s)

(IA No. 36176/2024 - EXEMPTION FROM FILING O.T. and IA No. 112965/2019 - EXEMPTION FROM FILING O.T. and IA No. 112957/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 112960/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 112962/2019 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 19-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s)

Mr. R.C. Pandey, Petitioner-in-person

M/S. V. Maheshwari & Co., AOR (None present)

For Respondent(s)

Mr. O. P. Gaggar, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1) Leave granted.
- 2) List for hearing in due course.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
COURT MASTER (NSH)